

हेतु जलाने के लिए ईंधन तथा अपशिष्ट तेल किस मात्रा में प्राप्त करने का प्रस्ताव था और इसमें कितनी कमी रही है तथा इसके क्या कारण हैं ?

पेट्रोलियम और रसायन तथा समाज कल्याण मंत्रालय में राज्य मंत्री (श्री रघुरमैया): (क) पेट्रोलियम और दूसरे उपयोगी उत्पादों की प्रतिशतता प्रत्येक शोधनशाला में अपनाई गई प्रक्रिया योजनाओं और प्रयोग में लाए गए कच्चे तेल की किस्म पर निर्भर है। शोधनशाला में उपभुक्त ईंधन व्यर्थ नहीं समझा जाता है, यह बरौनी शोधनशाला में अधिक है, जिसमें लूब तेल सम्मिश्र और विट्रुमेन यूनिट जैसे ज्यादा प्रक्रिया यूनिट हैं और गोहाटी और बरौनी शोधनशालाओं के प्रक्रिया यूनिटों की किस्म के कारण, इन शोधनशालाओं में गुजरात शोधनशाला, जिसकी आसान प्रक्रिया है, की तुलना में अधिक गैस जलाई जाती है।

(ख) यह समझ से बाहर है क्योंकि इस विषय पर योजना आयोग से कोई रिपोर्ट नहीं मिली है।

INSTALLATION OF AIR CONDITIONERS IN HOSPITALS

4319. SHRI JYOTIRMOY BASU: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:

(a) the number of air-conditioners which were removed from the rooms of the United Front Ministers in Writers' Building, Calcutta for installation in hospitals and operation theatres;

(b) the number which have actually been installed in hospitals and operation theatres; and

(c) the names of hospitals and dates of installation ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH): (a) to (c). The information is being collected and will be laid on the Table of the Sabha as early as possible.

DISCRIMINATION AGAINST SCHEDULE CASTES/TRIBES

4320. SHRI JYOTIRMOY BASU: Will the Minister of SOCIAL WELFARE be pleased to state:

(a) whether the Commissioner for Scheduled Castes and Scheduled Tribes, in his latest Report covering 1966-67, has quoted many instances of continuing discriminations against the Scheduled Castes and Scheduled Tribes in various parts of the country;

(b) whether the Commissioner has also severely criticised the local authorities for their failure to take effective steps to implement the provisions of the Untouchability (Offences) Act, 1955; and

(c) if so, the action, if any, proposed to be taken by Government on the recommendations contained in the said Report of the Commissioner for Scheduled Castes and Scheduled Tribes ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SOCIAL WELFARE AND IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI MUTHYAL RAO): (a) to (c). Complete information in this regard is available in Chapter 10 of the sixteenth report of the Commissioner, which has already been laid on the table of the House. It may, however, be observed that in almost all the cases listed in the Report, the Commissioner had himself initiated remedial action.

OFFICIAL LIQUIDATOR OF HANGERFORD INVESTMENT Co.

4321. SHRI JYOTIRMOY BASU: Will the Minister of FINANCE be pleased to state:

(a) whether Mr. N. S. Hoon, a British citizen of Indian origin and Official Liquidator of Hungerford Investment Co. Ltd. has repatriated any amount from his foreign accounts to the accounts in the Indian Banks in the last three years to meet his huge hotel bills and legal expenses;

(b) the amount in sterling or rupee which has been repatriated in this way;